

ITEM NO.21

COURT NO.8

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 177/2023

VISHAL TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.83324/2023-PERMISSION TO APPEAR AND ARGUE
IN PERSON

IA No. 83324/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

WITH

W.P.(Crl.) No. 280/2023 (X)

IA No. 119825/2023 - EXEMPTION FROM FILING O.T.)

Date : 11-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Siddharth Dave, Sr. Adv.
Mrs. Madhu Sharan, Adv.
Ms. Pyoli, Adv.
Mr. Somesh Chandra Jha, Adv.
Mr. Amartya A Sharan, Adv.
Mr. Ejaz M. Qureshi, Adv.
Ms. Vidhi Thaker, Adv.
Mr. Mayank Gautam, Adv.
M/S. Sharan & Associates, AOR

Petitioner-in-person

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Ajay Kumar Misra Advocate General, Sr. Adv.
Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Siddharth Thakur, Adv.
Mr. Shantanu Singh, Adv.
Mr. Ravi Sehgal, Adv.
Mr. Adit J Shah, Adv.
Ms. Keerti Jaya, Adv.
Mr. Sharanya Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice in W.P.(Crl.) No. 280/2023, confined to the issue of considering the existing reports as well as the reports of specific Commissions on the incidents in question as to whether the necessity of an appropriate guidelines and the extent to which the States have complied with past recommendations and directions of the Court.

Ms. Ruchira Goel, AOR accepts notice on behalf of the respondent.

Mr. Mukul Rohatgi, Sr. Adv. and Mr. Ajay Kumar Misra, Advocate General appearing for the State submit that a detailed report in the form of an affidavit by the Additional Director General, who is a party, would be filed indicating the stage of the investigation or the trial, as the case may be, in all the cases in respect of which the petitioner in W.P.(Crl.) No. 177/2023 has made specific mention, in the pleadings and annexures.

Let the affidavit be filed within six weeks.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)